

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of "The Uttarakhand ((Uttar Pradesh) Public Services (Tribunal)) (Amendment) Act, 2021 (Act No. 03 of 2022)".

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 28 January, 2022.

**THE UTTARAKHAND ((UTTAR PRADESH) PUBLIC SERVICES
(TRIBUNAL)) (AMENDMENT) ACT, 2021**

(Uttarakhand Act No. 03 of 2022)

An

Act

further to amend the ((Uttar Pradesh) Public Services (Tribunal) } Act, 1976, (as applicable in the State of Uttarakhand) in the context of Uttarakhand State.

Be it enacted by Legislative Assembly of Uttarakhand in the seventy-second year of the Republic of India as follows:

- Short title and commencement** and 1. (1) This Act may be called the Uttarakhand ((Uttar Pradesh) Public Services (Tribunal)) (Amendment) Act, 2021.
- (2) It shall come into force at once.
- Amendment of section 3** 2. In the ((Uttar Pradesh) Public Services (Tribunal)) Act, 1976, (as applicable in the State of Uttarakhand) in section 3—
- (i) For clause (a) and (b) of sub-section (8) the following clause shall be substituted, namely:—
- “(a) In case of Chairman, the age of seventy years, and
- (b) In case of Vice-chairman and any other member, the age of sixty seven years.”
- (ii) After sub-section (8) the following new sub-section (8A) shall be inserted, namely—
- “(8-A) The provisions of sub-section (8), as amended by the Uttarakhand ((Uttar Pradesh) Public Services (Tribunal)) (Amendment) Act, 2021, shall also apply to the Chairman, Vice-Chairman, and other members holding office on the Commencement of the said Act.”

By Order,

HIRA SINGH BONAL,
Principal Secretary



STATEMENT OF OBJECTS AND REASONS

By the Tribunal Reforms Act, 2021, the Central Government has fixed the maximum age of Chairpersons of the Tribunals constituted under the Central Acts as seventy (70) years and members as sixty-seven (67) years. Functions of Uttarakhand Public Services Tribunal are similar to State Administrative Tribunals, which are established under the Administrative Tribunals Act, 1985 (Act no. 13 of 1985), which decide service-related disputes of officers and employees of the states. This Tribunal is established under the UP Public Services (Tribunal) 1976 (as applicable to the state of Uttarakhand) and decides service-related disputes of public servants of the State of Uttarakhand.

2- Therefore, after due consideration, a Bill is presented to amend the U.P. Public Services (Tribunal) Act, 1976, in its application to the State of Uttarakhand, to bring the same in conformity with the central enactments, by increasing the maximum age for holding the office of the Chairman of the Tribunal from sixty-seven (67) years to seventy (70) years and of the other members, from sixty-five (65) years to sixty-seven (67) years.

3- Proposed Bill fulfills the aforesaid objectives.

Pushkar Singh Dhama
Chief Minister